## NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

:

**PETITION NUMBER** 

: TCP/93/(IB)/2017

NAME OF THE PETITIONER(S)

: CREDENCE LOGISTICS LTD

NAME OF THE RESPONDENT(S)

: EFTENENGINEERING PVT LTD

**UNDER SECTION** 

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

**DESIGNATION** 

**SIGNATURE** 

REPRESENTATION BY WHOM

Co. Modameford.

**ORDER** 

Counsel for Petitioner present and submitted that he is falling within the category of Operational Creditor. He is directed to comply with the provisions of section 9(3)(b)and(c) of I&B Code, 2016 by filing affidavit and bank certificate. He is also directed to propose the name of IRP by seeking consent as prescribed. Besides this, he is also directed to send a private notice to the Corporate Debtor along with an Application and file proof of sending within seven days with an affidavit before next date of hearing. Put up on 03.08.2017 at 10.30 A.M.

I withoutera.

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL) (CH. MOHD. SHARIEF TARIQ) MEMBER (JUDICIAL)

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